

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2382 of 1994

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New Delhi, dated this the 7th November, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Sohan Kumar,
S/o Shri Jag Parshad,
Box Porter,
Under Station Master,
Northern Railway,
Jind. APPLICANT

(By Advocate: Shri B.L.Madhok proxy
counsel for Shri B.S.Mainee)

VERSUS

1. Union of India through the
General Manager,
Northern Railway,
Baroda House,
New Delhi.
 2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. RESPONDENTS
- (By Advocate: Shri R.L.Dhawan)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Madhok proxy
counsel for Shri B.S.Mainee for the applicant
and Shri R.L.Dhawan counsel for the
respondents.

2. Both counsel agree that this O.A. may
be disposed of with a direction to the
applicant that if the applicant files a
self-contained representation within four
weeks from the date of receipt of a copy of
this judgment, praying for fresh medical board

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to be constituted to examine him, medically, the Respondents will set up such medical board and re-examine the applicant in accordance extant rules/instructions, and subject to rules/instructions permitting relaxation in the medical category, and/or consideration for a post other than that of Ticket Collector give the applicant's case due consideration accordingly, by means of a speaking order. We so direct.

3. These directions should be implemented within four months from the date of receipt of a copy of this judgment.

4. This O.A. is disposed of in terms of directions contained in para 2 above.

No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

/GK/

S.R. Adige
(S.R. Adige)
Member (A)